



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक १७(२)]

बुधवार, मार्च १८, २०२०/फाल्गुन २८, शके १९४१

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ३९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Act, 2020 (Mah. Act No. XIV of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIV OF 2020.

(First published, after having received the assent of the Governor in the "*Maharashtra Government Gazette*", on the 18th March 2020).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah. XXIV of 1961. WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-first year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Co-operative Societies (Amendment) Act, 2020. Short title.

Amendment of
section 73CC
of Mah. XXIV
of 1961.

2. In section 73CC of the Maharashtra Co-operative Societies Act, 1960, for the words “rainy season or” the words “rainy season or due to scarcity, drought, flood, fire, hailstorm or any other natural calamity farmers, farm labourers or other persons on large scale have suffered resulting in reduction in numbers of voters and on the implementation of any Government Scheme made for their rehabilitation, there is likelihood of increase in numbers of voters or due to” shall be substituted.

Mah.
XXIV of
1961.